

DIVISION BENCH
COURT - I

P-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/21(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH MAY 2024

| | |
|------------------|-------------------------------------|
| IN THE MATTER OF | BANK OF BARODA VS SAROJ GUPTA |
| UNDER SECTION | SECTION 95(1) |

Appearance via video conference/physically

For the Financial Creditor

Ms. Alisha Kar, Adv.

Ms. Smriti Das, Adv.

(Led by Mr. R.C. Prusti, Adv.)

For Personal Guarantor

Ms. Urmila Chakraborty, Adv.

Mr. Aditya Kanodia, Adv.

Ms. Suparna Sardar, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Personal Guarantor present.
2. It is submitted that the matter had been stayed by Hon'ble High Court, Calcutta and the IA seeking vacation of stay is pending. Therefore, this matter is adjourned *sine die*, with liberty to mention if any order is passed by Hon'ble High Court.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**